

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.131/07

Thursday this the 22nd day of May 2008

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

T.P.Malathi Amma,
W/o.late A.K.Shivaraman,
Retired Head Checker,
(New Currency Note Press),
'Vijayavilas', Thekkepat House,
P.O.Kolloor Kara, Kalladipetta,
Palakkad District, Kerala – 679 104.

...Applicant

(By Advocate Mr.T.V.Ajayakumar)

Versus

1. Union of India represented by Secretary to the Government, Department of Administrative Reforms & Public Grievances, Ministry of Personnel Grievances & Pensions, New Delhi – 110 011.
2. Joint Secretary (PG), Department of Expenditure, Room No.128-E, North Block, New Delhi – 110 011.
3. The General Manager, New Currency Note Press, Nashik Road – 422 101. Nashik District, Maharashtra State.
4. The Accounts Officer, New Currency Note Press, Nashik Road – 422 101. Nashik District, Maharashtra State. ...Respondents

(By Advocate Mr.P.Parameswaran Nair,ACGSC)

This application having been heard on 22nd May 2008 the Tribunal on the same day delivered the following :-



.2.

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

This O.A has been filed seeking a direction to the respondents to sanction and disburse the arrears of family pension of Rs.97,266/- from 9.8.2001 to 9.1.2004 and future family pension which became due thereafter. The applicant has also sought a direction to pay interest at the rate of 12% per annum on the arrears of family pension payable to him since September 2001 till the date of payment. Counsel for the applicant submitted that the arrears of family pension amounting to Rs.97,266/- has already been paid to the applicant on 21.1.2008. As regards the other relief regarding the payment of interest, the counsel for the applicant Shri.T.V.Ajayakumar submitted that he has been instructed by the applicant that he does not want to pursue the matter further. He has, therefore, requested this Tribunal to close this O.A. The O.A is, therefore, closed. There shall be no order as to costs.

(Dated this the 22nd day of May 2008)



GEORGE PARACKEN
JUDICIAL MEMBER

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